

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 25598/2019

(Arising out of impugned final judgment and order dated 26-03-2019 in TAXC No. 29/2017 passed by the High Court Of Chhatisgarh At Bilaspur)

COMMISSIONER OF CENTRAL EXCISE
CUSTOMS AND SERVICE TAX, RAIPUR

Petitioner(s)

VERSUS

TOPWORTH STEEL AND POWER PVT. LTD.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.145428/2019-CONDONATION OF DELAY IN FILING and IA No.145430/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.145429/2019-CONDONATION OF DELAY IN REFILEING)

Date : 30-09-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARIFor Petitioner(s) Mr. Dhruv Agarwal, Sr. Adv.
Mr. Nalin Kohli, Adv.
Mr. S.A. Haseeb, Adv.
Ms. Nimisha Menon, Adv.
Mr. B. Krishna Prasad, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Application for exemption from filing
certified copy of the impugned order is allowed.

Leave granted.

Tag with Civil Appeal Nos.13921-13922 of
2015 and other connected matters.(NEETU KHAJURIA)
COURT MASTER(VIDYA NEGI)
COURT MASTER

